

Central Administrative Tribunal, Principal Bench

R.A. No.389/2000 and MA 2802/2000 In  
O.A. No.846/1999

23  
New Delhi this the ~~10th~~ day of May, 2001

Hon'ble Mr. S.R. Adige, Vice Chairman (A)  
Hon'ble Mr. Kuldip Singh, Member (J)

Shri Tilak Raj Panwar

- Applicant

Versus

Union of India and Ors.

- Respondents

Order By Circulation

Hon'ble Mr. Kuldip Singh, Member (J):-

RA 389/2001 has been filed by the applicant for review of the order passed in OA 846/1999 on 8.9.2000.

2. After going through the RA, we find that the applicant has been unable to point on any error apparent on the face of record which may call for review of the order and moreso he has tried to re-argue the whole case again by filing the present which does not fall within the ambit of Order 47 Rule 1 CPC read with Rule 22(3)(f)(i) of the Administrative Tribunal's Act.

3. MA 2802/2001 has been filed by the review applicant for condonation of delay in filing the review applicant. MA is rejected.

4. In view of the above, nothing survives in the RA, which is accordingly dismissed.

*Kuldip Singh*  
(Kuldip Singh)  
Member (J)

*S.R. Adige*  
(S.R. Adige)  
Vice Chairman (A)

/Rakesh